

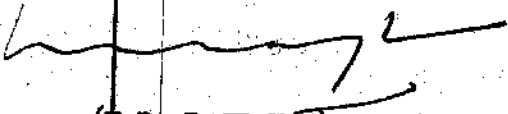
GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & INSURANCE)

.....

New Delhi, the 11th March 1975

NOTIFICATION
INCOME TAX

No. 855 (F.No.275/13/75-ITJ) ; In pursuance of sub-clause (f) of clause (iii) of sub-section 3 of Section 194-A of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby notifies the Steel Authority of India Ltd., New Delhi for the purposes of the said sub-clause.

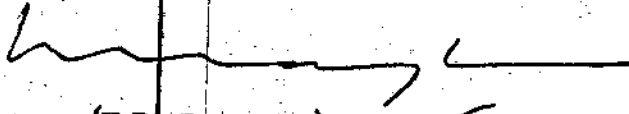

(K.R. RAGHAVAN)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
New Delhi.

No. 855 (F.No.275/13/75-ITJ)

Copy forwarded to :-

1. All Commissioners of Income-tax.
2. All Directors of Inspection.
3. The Comptroller & Auditor General of India.
(20 spare copies), New Delhi.
4. All Officers/Sections in Board's office.
5. A.D.I. (R.S.&P.)-(Bulletin), New Delhi - 5 copies).
6. The Director, O. & M. Services, New Delhi - 5 copies.
7. The Steel Authority of India Ltd., Hindustan Times House
Kashiba Gandhi Marg., New Delhi.


(K.R. RAGHAVAN)
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